

**HIGH COURT OF JUDICATURE AT HYDERABAD**  
**FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

ROC.NO.3478/SO/2016

date:25.11.2016

**CIRCULAR**

Sub: High Court of Judicature at Hyderabad – Memorandum of Government of India from Ministry of Law and Justice, New Delhi – Celebration of 2<sup>nd</sup> Constitution Day on 26-11-2016 in High Courts and Subordinate Courts in the State of A.P and Telangana – PERMISSION ACCORDED.

Ref:1.Memorandum in F.No.15011/103/2013-Jus(AU)Government of India,  
Ministry of Law and Justice, Department of Justice New Delhi.  
2. Orders dated -11-2016 of the Hon'ble the Acting Chief Justice.

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On considering the request of the Ministry of Law and Justice, Government of India, New Delhi, to celebrate the Second Constitution Day on 26<sup>th</sup> November, 2016, in the High Court and as well as in the Subordinate Courts, the High Court of Judicature at Hyderabad, hereby directs all the Courts in the State of Telangana, and Andhra Pradesh including the Tribunals, Labour Courts, A.P.Judicial Academy, A.P. State Legal Services Authority, Telangana State Legal Services Authority, High Court Legal Services Committee and High Court Mediation and Arbitration Centre etc., to celebrate the Second Constitution Day on 26<sup>th</sup> November, 2016 at 10.30 a.m. by reading the Preamble of the Constitution aloud in commemoration of the Second Constitution Day.

All the Unit heads shall issue necessary instructions to the officers working in their unit out side Headquarters to celebrate the Constitution Day at their respective stations at 10.30 a.m. on 26.11.2016.

Acknowledge the receipt of the circular.

To

- 1) The Pri. Secretary to the Hon'ble the Acting Chief Justice. (With a request to place the same before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (With a request to place, the same before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Judicature at Hyderabad.
- 4) All the Unit Heads in the State of Telangana and the State of Andhra Pradesh.
- 5) The Director, A.P.Judicial Academy, Secunderabad.
- 6) The Member Secretary, A.P. State Legal Services Authority, Hyderabad and Telangana State Legal Services Authority, Hyderabad.
- 7) The Secretary, H.C. Legal Service Committee, Hyderabad.
- 8) The Deputy Director, High Court Mediation and Arbitration Centre, Hyderabad.

*[Signature]*  
REGISTRAR GENERAL  
25/11

*Communicate to all  
and place in  
Thursday  
25/11/16  
website.*

F.No.15011/103/2013-Jus (AU)  
Government of India  
Ministry of Law & Justice  
Department of Justice

23<sup>rd</sup>  
New Delhi, November 2016

Office Memorandum

**Sub: Celebration of second Constitution Day on 26<sup>th</sup> November 2016 - regarding**

The undersigned is directed to say that as per a communication received from the Ministry of Social Justice & Empowerment a meeting of the Committee of Secretaries was held on 16.11.2016 on the above subject, wherein one of the decision taken was that the Preamble of the Constitution may be read aloud at a specified time in all District Courts, High Courts, Supreme Court etc

2 In view of the above position, it is requested that necessary action in this regard may be taken in the Supreme Court of India, High Courts of India. The High Courts of India are requested to issue similar instructions to the District courts under them.

*V.K. Tripathi*

(V.K. Tripathi)  
Director (Admn)  
Tel: 23385332

To

Secretary General, Supreme Court of India

Registrar General, High Courts of India